

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 155/MP/2012

Sub: Application under Section 79 of the Electricity Act, 2003 evolving a mechanism for Regulating including changing and/or revising tariff on account of frustration and/or of occurrence of force majeure (Article 12) and/or change in law (Article 13) events under the PPAs due to change in circumstances for the allotment of domestic coal by GOI-CIL and enactment of new coal pricing Regulation by Indonesian Government.

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Adani Power Limited

Respondents : Uttar Haryana Bijli Vitran Nigam Limited and others.

Corrigendum to Supplementary Record of Proceedings

1. In Page 1, line 4, for '22.7.2016' read '29.7.2016'.

2. In Format-II, following shall be added as Serial No. 4 under the heading 'Note':

"4.Copy of the invoice raised by the Mining Company (ies) and Coal Supply Company (ies) for the months specified in para (m)."

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**